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विधि, न्याय और कंपनी कार्य मंत्रालय  
MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

अधीनस्थता

(कंपनी कार्य विभाग)

नई दिल्ली, 15 दिसंबर 1992

सं. क्र. 14.—राष्ट्रपति अधिवेशन के अनुच्छेद 109 के परमपुत्र द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए कंपनी कार्य विभाग के प्रधान अधीनस्थ अधिकारियों ने हिंदी अधिकारों के पद पर नती की पद्धति का विनियमन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :-

1. अधिनियम नाम और प्रारम्भ : (1) इन नियमों का संक्षिप्त नाम 'कंपनी कार्य विभाग, अधीनस्थ कार्यलय (हिंदी अधिकारों) नती नियम, 1992' के रूप में संक्षेप में प्रयोग का अधिकार प्रदत्त है।  
(2) ये संक्षेप में प्रयोग का अधिकार प्रदत्त है।
2. संक्षेप, वर्गीकरण और वेतनमान : (1) इन नियमों के अन्तर्गत वर्गीकरण और वेतनमान यह होगा जो इन नियमों के अन्तर्गत संक्षेप के संक्षेप 4 में विनिर्दिष्ट हैं।
3. नती की पद्धति, आयु-सीमा, सहयोग आदि : (1) इन नियमों के अन्तर्गत आयु-सीमा और अन्य शर्तों पर इनमें विनियमित शर्तों के अन्तर्गत आयु-सीमा के संक्षेप 5 में विनिर्दिष्ट हैं।
4. निर्यात : (1) यह व्यक्ति (क) जिसने ऐसे व्यक्ति से जिसका पति या जिसकी पत्नी जीवित है, विवाह किया है, या (ख) जिसने अपने पति या पत्नी पत्नी के जीवित होते हुए किसी व्यक्ति से विवाह किया है, इन नियमों के अन्तर्गत कार्य नहीं होगा।  
परन्तु यदि केन्द्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू करने के लिए आवश्यक है और ऐसा करने के लिए अन्य आधार हैं तो वह किसी व्यक्ति को इन नियमों के अन्तर्गत कार्य करेगा।
5. नियमित करने का अधिकार : (1) केन्द्रीय सरकार को यह शक्ति है कि ऐसा करना आवश्यक या समीचीन है, बल्कि यह उसके लिए जो कारण हैं उन्हें अस्वीकार करके तथा सब लोक सेवा आयोग से परामर्श करके, इन नियमों के किसी उपबंध को किसी वर्ग या वर्गों के अधिकारियों को लागू या अलाग कर सकता है।

संक्षेप सूची

सं. क्र.	संक्षेप का नाम	पदों की संख्या	वर्गीकरण	वेतनमान	चयन पर आधारित प्रचयन पद	संश्लेषण के लिए जाने वाले व्यक्तियों के लिए आयु-सीमा	नती में कोई भी शर्तों का अभाव केन्द्रिय नियमित सेवा (नियमित) नियम, 1972 के नियम, 50 के अन्तर्गत अनुबंधित है या नहीं
1	2	3	4	5	6	7	
1	हिंदी अधिकारी	3 (1992)	साधारण केन्द्रीय सेवा, समूह 'ख'	2900-50-3300-	नती	नती नहीं होगा	नती नहीं होगा
	उत्तर, पूर्वी और पश्चिमी प्रत्येक क्षेत्र में एक		सहायक सचिव	द.सं - 75-1200			
	"कार्यपालक के माध्यम पर प्रतिवर्तित किया जा सकता है।		सहायक सचिव	100-3500			



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या विभागस्य प्रवृत्ति तन्निमित्तं इति उक्तं संरचना

मार्गे करणं तेषां संरचित्तिसिद्धिं येन सर्वे लोक सेवा प्राचीन सेवामार्गे कियं जायता

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लागू नहीं होता

सर्वे लोक सेवा प्राचीन सेवामार्गे करना आवश्यक है।

[क्र. सं. 7-11013/10-35-मार्ग (11), (वि.सं.-1)]

जनक कुमार शर्मा सचिव

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Company Affairs)

New Delhi, the 15th December, 1992

G.S.R. 14.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the post of Hindi Officer in the subordinate offices under the Department of Company Affairs, namely :—

1. Short title and commencement.—(1) These rules may be called the Department of Company Affairs, Subordinate Offices (Hindi Officer) Recruitment Rules, 1992.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto shall be as specified in columns 2, to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc.—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (14) of the said Schedule.

4. Disqualification :—No person,

(a) who has entered into or contracted a marriage with a person having a spouse living;

(b) who having a spouse living has entered into or contracted a marriage with any person:

shall be eligible for appointment to the said post.

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to the person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving.—Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of post	Number of post	Classification	Scale of Pay	Whether Selection post or non-selection post	Age limit for direct recruits	Whether benefit of added years of Service, admissible under rule 30 of Central Civil Service (Pension) Rules, 1972	Educational and other qualifications required for direct recruits
1	2	3	4	5	6	7	8
Hindi Officer	3* (1992) One each in Northern, Eastern and Western Regions.	General Central Service, Group 'E' Gazetted Ministerial	Rs. 2000-60-2300-EB-75-3200-100-3500	Selection	Not applicable	Not applicable	Not applicable
	*Subject to variation dependent on workload.						

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Five year's experience of teaching, research, writing or journalism in Hindi.

Desirable

(i) Knowledge of Sanskrit and/ or a modern Indian Language at Higher Secondary/ Senior Secondary level.

(ii) Experience in organising Hindi classes or workshops for noting and drafting.

2. The Departmental Senior Hindi Translator in the Scale of Rs. 1640-2900/- with three years' regular service in the grade shall also be considered alongwith outsiders. In case he is selected to the post, the same shall be deemed to have been filled by promotion.

The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation.

Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation/ Department of the Central Government/State Governments shall ordinarily not exceed three years.

The maximum age limit for appointment by transfer on deputation shall be not exceeding 56 years as on the closing date of receipt of applications.

[F. No. A. 11013/10/85-Ad. (II) (Vol. D)]

UMESH KUMAR, Under Secy.